एक कारगर संस्था की व्यवस्था करने की दृष्टि से लोकपाल विधेयक, 1977 के नाम से एक विधेयक जुलाई, 1977 मे लोक सभा मे पुर स्थापित किया गया था जिसमे प्रधान मत्री, केन्द्रीय मत्रियो, राज्य के मत्रियो तथा ससद सदस्यो सहित सार्वजनिक व्यक्तियो के विरुद्ध भ्रष्टाचार आदि की शिकायतो की जाच करने के लिए लोकपाल की सस्था की स्थापना की व्यवस्था की गई है। यह विधेयक पहले के 1968 तथा 1971 के विधेयको से विषयवस्तु की दृष्टि से भिन्न है ।

(ii) सार्वजनिक व्यक्तियो तथा अन्य व्यक्तियो के विरुद्ध लगाए गए विशिष्ट आरोपो की जाच करने के लिए जाच आयोग अधिनियम 1952 के अधीन जाच आयोग गठित किए गए थे ।

(iii) केन्द्रीय अन्वेषण ब्यूरो मे जो कि केन्द्र मे मुख्य जाच एजेन्सी है कुछ सगठनात्मक परिवर्तन किए गए हैं ।

( ) ससद मे एक विधेयक पेश किए जाने का एक प्रस्ताव विचाराधीन है जिसमे ससद के सभी सदस्यो के लिए अपनी परिसम्पत्तियो तथा देनदारियो की घोषणा करने की व्यवस्था होगी ।

( ) ऐसे विभागो/सार्वजनिक उपक्रमो को जहा भ्रष्टाचार के अवसर अधिक हैं केन्द्रीय अन्वेषण ब्यूरो द्वारा 1977 के लिए कार्य के प्रोग्राम के अधीन लिया गया था और इन विभागो/सार्वजनिक उपक्रमो पर विशेष ध्यान दिया गया था ।

(ग) भ्रष्टाचार की घटना का सांख्यिकीय रूप मे मूल्याकन किया जाना सम्भाव्य नही है । फिर भी, पिछले एक वर्ष के दौरान सरकार द्वारा उठाए गए कदमों का संचयी प्रभाव प्रशासन को युद्ध करने की दृष्टि से पडने की आशा है ।

(घ) जिस समय वर्तमान सरकार ने शासन सम्भाला तो संथानम समिति की चार सिफारिशें ऐसी थी जिन पर पहले की सरकार द्वारा कोई निर्णय नही लिया गया था । इनका संबंध निम्नलिखित से है :—

(i) मंत्रियों के विरुद्ध जांच करने की कार्याविधि (ii) विधायको के लिए आचार सहिता, और (iii) राजनीतिक दलो के लिए आचार संहिता। जैसा कि ऊपर बताया गया है लोकपाल विधेयक 1977, जिसमे सार्वजनिक व्यक्तियो और शिकायतो की जाच करने के लिए लोकपाल संस्था गठित किये जाने की परिकल्पना की गई है, जुलाई 1977 मे लोक सभा मे पेश किया गया था । सभी ससद सदस्यो के लिए अपनी परिसम्पत्तियो देनदारियो तथा व्यापार संबधी घोषणा करने की व्यवस्था करने के लिए एक विधेयक ससद मे पेश करने हेतु एक प्रस्ताव तैयार किया जा रहा है ।

Panel of C.S.S. Officers

6712 SHRI GEV M AVARI Will the Minister of HOME AFFAIRS be pleased to state

(a) whether it is a fact that a panel of CSS Officers for promotion to the grade of Deputy Secretary has been issued recently by Government,

(b) if so, the number of the officers included in the panel with their relative seniority,

(c) the serial numbers of the panel of the officers who have been appointed to Deputy's post so far,

(d) the reasons for violation of the seniority in the panel in appointing junior officers while their seniors are still awaiting posting; and

(e) the reasons as to why appointment of outsiders should not be stopped until the CSS panelled officers are absorbed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S D. PATIL): (a) Yes, Sir.

(b) 48 The inter-se seniority in the Select List is as per list attached.

(c) Officer at S. No. 1 in the list has been appointed as Deputy Secretary on a regular basis. Some other officers are officiating as Deputy Secretary only on short-term basis.

(d) and (e). The posts of Deputy Secretary at the Centre are not reserved for any Service Appointments to these posts are made according to the requirement of each job from among officers available for posting. In view of this, appointments of CSS officers from the Select List may not follow the order in which their names appear. In individual Departments, however, CSS Select List officers serving there are appointed in the order in which their names appear in the Select List of Grade I Officers of the C S S considered fit for appointment to the Selection Grade of the C.S S.

Sl No	Name of the Officer
	S/Shri
1	S S L Malhotra
2	P C. Jain
3	Takhat Ram
4	M K Ramaswamy
5	R Luikham (ST)
6.	Parmatam Singh
7	Ram Rishi Singh
8	T N. Krishnamurthy
9	Darshan Singh
10	R. S Sane
11	Pakhar Ram Ahir (SC)
12.	S. C. Ray (SC)
13	J. R Jain
14.	M. E. Thomas
15.	S N. Duggal
16	V. Ramachandran
17.	Rup Ram
18.	A. V. Srinivasan
19.	S. S Kshetry
20.	S. Rangaswamy
21.	V. D. Kher
22.	T. V. Nayar
23.	Shish Pal Singh
24	R. S. Ahluwalia
25	Km. P. S. Sakuntala
26.	P. B. Kulkarm
27	A. K. Verma
28.	K. C. Kankan
29	I. A. Rashid
30	V. P. Pandey
31	O P. S. Bhatia
32	O. P. Kohli
33	V. R. Iyer
34	B. R. Chavan
35	N K. Aggarwal
36	P G Lele
37	P R. Chandran
38	T. C. A. Srinivasan
39	V S Raghavan
40	P. S. Parwani
41	T K. Ramachandran
42	B. K. Dey
43.	P. B. Saxena
44.	A. K. Garde
45	S R. Sharma
46	K. V. Balasubramanian
47.	S. L. Kausha
48	K. B. Iyer.

Translation of Codes and Manuals in Hindi by Central Translation Bureau

6713. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether various types of codes, manuals and other procedural literature pertaining to the various Ministries/Departments of Government of India is required to be translated into Hindi by the Central Translation Bureau;

(b) if so, the names of codes and manuals etc. translated by the Bureau year-wise since its inception; and